

ITEM NO.7

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).11457/2024
[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 26-02-2024
IN A482 NO. 1675/2024 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD, LUCKNOW BENCH]

AYUSH TANDON & ORS.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

RESPONDENT(S)

(IA NO. 173157/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA NO. 173156/2024 - EXEMPTION FROM FILING O.T.)

Date : 28-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s): Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Krishnam Mishra, Adv.
Mr. Nishant Singh, AOR

For Respondent(s): Mr. Shaurya Sahay , AOR
Ms. Rupali Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the second respondent submitted
that she has issued no objection vakalatnama to the second
respondent.

There is no other counsel, who has been engaged by
the second respondent.

In order to give a final opportunity to the second
respondent, list on 25.02.2025.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)